

CENTRAL ADMINISTRATIVE TRIBUNAL CHANDIGARH BENCH

Hearing by Video Conferencing O.A. No.060/00537/2021

Chandigarh, this the 31st of May 2021

HON'BLE MR. SURESH KUMAR MONGA, MEMBER (J) HON'BLE MRS. AJANTA DAYALAN, MEMBER (A)

- 1. Bunty aged 39 years son of Harphool Singh, 230, Passi road, Baba Jiwan Singh Nagar, Patiala, earlier working as Sweeper with the respondent department 147001.
- 2. Beant Singh aged 24 years son of Karamjit Singh # 34-G, Gali No. 3, Partap Nagar, Patiala, earlier working as Security Guard Cum MTS with the respondent department 147001.
- 3. Buta Khan aged 22 years son of Chhajju Mal resident of Vill. Labana Karmoo, Patiala, earlier working as Security guard Cum MTS with the respondent department 147001.
- 4. Vivek aged 22 years son of Vijay Kumar # B 4/2476, Dhiru di Basti, Patiala, earlier working as Sweeper with the respondent department 147001.
- 5. Tejinder Singh aged 26 years son of Jagnar Singh, # 262, Mohalla Jharkhela, Ward No. 13, Bassi Pathana, Fatehgarh Sahib, earlier working as Security Guard Cum MTS with the respondent department 147001.

....Applicants

(BY: Mr. Jimmy Singla, Advocate)



Versus

- Union of India through its Secretary, Ministry of Finance,
 North Block, New Delhi 110001.
- 2. Principal Commissioner of Income Tax, Central Board of Direct Taxes, Ayakar Bhawan, Patiala 147001.

... .Respondents

<u>O R D E R(Oral)</u>

Per: SURESH KUMAR MONGA, MEMBER (J):

- 1. M.A. No. 060/1170/2021 has been filed by the applicants seeking leave of this Tribunal to permit them to join together and to maintain a joint original application before this Tribunal.
- 2. For the reasons stated therein, M.A. No. 060/1170/2021 is allowed. Accordingly, the applicants are permitted to join together and to maintain a joint original application before this Tribunal.
- 3. Learned counsel for the applicants submitted that the applicants were appointed as Sweepers and Security Guard-cum-MTS in the years 2010, 2017 and 2018.

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Recently, their services have been dispensed with, without assigning any reason. Aggrieved by the said action, the applicants submitted representation dated а joint 21.04.2021 (Annexure A-1) before the Principal Commissioner of Income Tax, Central Board of Direct Taxes, Ayakar Bhawan, Patiala on which no decision has been taken so far.

- 4. Learned counsel for the applicants submitted that the applicants will be satisfied if a direction is issued to the Principal Commissioner of Income Tax, Central Board of Direct Taxes, Ayakar Bhawan, Patiala to decide their pending representation dated 21.04.2021 within a time frame.
- 5. In view of the aforestated limited prayer made by learned counsel for the applicants, we deem it appropriate to dispose of the original application, at the admission stage itself, without entering into the merits of the case.
- 6. Accordingly, the O.A. is disposed of with a direction to the Principal Commissioner of Income Tax, Central Board of

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Direct Taxes, Ayakar Bhawan, Patiala to decide the applicants' representation dated 21.04.2021 (Annexure A-1) and pass a reasoned and speaking order in accordance with law. Before taking such a decision, the applicants shall also be afforded an opportunity of hearing. The whole exercise shall be undertaken within a period of two months from the date of receipt of a certified copy of this order.

7. Ordered accordingly. However, there shall be no orders so as to costs.

(AJANTA DAYALAN) MEMBER (A) (SURESH KUMAR MONGA) Member (J)

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